

(1)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA 2356/2005

With

MA 2333/2005

CP 123/2005

OA 2458/2003 ✓

New Delhi, this the 05th day of July 2006

**HON'BLE MR. V.K. MAJOTRA, VICE-CHAIRMAN (A)
HON'BLE MR. MUKESH KUMAR GUPTA, MEMBER (J)**

Sh. Ram Kishan
S/o Shri Ram Pat,
R/o 1128, Pana Paposian
Narela, New Delhi

... Applicant.

(By Advocate Ms. Nasreen Alam for Sh. Ashwani Bhardwaj)

VERSUS

1. Director of Education
Directorate of Education,
Government of NCT of Delhi
New Delhi.
2. Deputy Director (North West A)
Hakeekat Nagar,
Directorate of Education,
Government of NCT of Delhi,
New Delhi.

... Respondents.

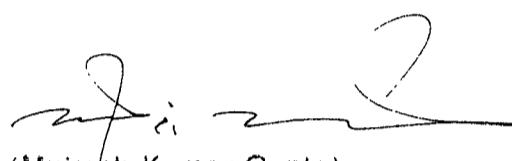
(By Advocate Shri Vijay Pandita)

O R D E R (ORAL)

By Hon'ble V.K. Majotra:-

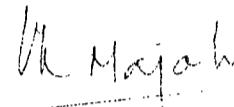
Learned counsel of the respondents has filed copies of documents relating to payment of a sum of Rs.2,12,784/- in pursuance of Tribunal's orders dated 26.5.2006. This amount relates to payment of arrears to the applicant. Furthermore learned counsel has also shown us draft orders to be passed by the disciplinary authority, Director of Education in disciplinary proceedings against the applicant, pursuance to our orders dated 26.5.2006. The respondents are permitted to pass these orders within a period of seven days from today. Applicant, in any case if aggrieved by these orders to be passed by the

disciplinary authority, shall have liberty to challenge them by fresh proceedings in accordance with rules and law. As such the present proceedings have become infructuous. Accordingly, MA 2333/2005 in CP 123/2005 and OA 2356/2005 are closed.



(Mukesh Kumar Gupta)
Member (J)

/gkk/



(V.K. Majotra)
Vice-Chairman

5/7/05

